

Bombay Friday, 26th July 1861.

In the Suder



Dewanee Adawlat,

N^o 421st Appeal

Munchejee Merwanjee Parsee resident
of Dharwar (Plaintiff) _____ } Appellant.

— vs —

J. Ogilvy, Esquire, Magistrate of
Dharwar, (Defendant) _____ } Respondent,

— Rupees 12 — " — " —

The claim in the original suit was to restrain the Magistrate of Dharwar from interfering with a wall behind Munchejee's house which the Defendant (the Magistrate) had by a notice issued under Act XXI of 1841 ordered Munchejee to remove.

This is an appeal from a decision passed in original suit, N^o 4 of 1858 by the joint judge of the Zillah of Dharwar throwing out the claim of Plaintiff Munchejee, with costs.

The ground of appeal is that the joint judge was in error in ruling that appellant had no cause of action
in

